

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 01**  
**(IB)-397(PB)/2018**

**IN THE MATTER OF:**

|                 |     |                      |
|-----------------|-----|----------------------|
| Bank of India   | ... | Applicant/Petitioner |
| Vs              |     |                      |
| Basic India Ltd | ... | Respondent           |

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016, CIRP**

**Order delivered on 16.03.2021**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

For the Respondent

Mr. Avinash Mohapatra, Adv. for the Respondent  
No. 1

**ORDER**

**IA-1156/2021**

Report filed by Resolution Professional is taken on record subject to all just exceptions. The office is directed to maintain the record and put up the same before the Bench at the time of final disposal.

IA-1156/2021 stands disposed of.

-sd-

**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**

-sd-

**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**